

Department of Water Resources

Office of the Chief Engineer

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Notification

4/4/EO-WRD/2012-13/28

In exercise of the powers conferred by sub-section (1) of section 4 of the Goa Ground Water Regulation Act, 2002 (Goa Act 1 of 2002), and in supersession of the Government [Notification No. 4/4/EO-WRD/421 dated 05-11-2007, published in the Official Gazette, Extraordinary No. 2, Series I No. 31 dated 06-11-2007](#) and also published in the Official Gazette, Extraordinary, Series I No. 33 dated 15-11-2007, the Government of Goa, in consultation with the Goa Ground Water Cell, hereby declares the entire area of the State of Goa as Scheduled area.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

S. T. Nadkarni, Chief Engineer & ex officio Additional Secretary.

Panaji, 13th April, 2012.

(Published in the Official Gazette Series I No. 3 dated 19-4-2012)